

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 35  
ANSWERED ON TUESDAY THE 24<sup>TH</sup> FEBRUARY, 2015**

**CCI INVESTIGATION INTO UNFAIR PRACTICES IN REALTY SECTOR**

**QUESTION**

35. SHRI SALIM ANSARI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the Competition Commission of India (CCI) is looking into various aspects of alleged unfair business practices in realty sector;
- (b) if so, the details thereof;
- (c) whether CCI will look into the aspect of one-sided agreements beneficial to the builders causing lot of resentment to investors and house-owners; and
- (d) if so, the details of action Government proposes to take to redress such arbitrary agreements by real estate entities?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) & (b) Yes, Sir. As on 11.02.2015, Competition Commission of India (CCI) has dealt with 132 cases of alleged anti-competitive practices/abuse of dominance in realty sector. Out of this, 93 cases have been closed at prima-facie stage and 3 cases have been disposed of after considering the report of Director General (DG), CCI. In 13 cases, the Commission has passed "cease and desist orders" and in one case has imposed penalty of Rs.630 crore on DLF Limited in addition to passing a "cease and desist order".

(c) & (d) Under the provisions of the Competition Act, 2002, either on its own motion or on receipt of any information, CCI looks into cases of alleged anti-competitive practices/abuse of dominance including in realty sector.

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